

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s).37374/2017

(Arising out of impugned final judgment and order dated 27-02-2017 in WA No. 64053/2015 passed by the High Court of Judicature at Allahabad)

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

HRISHI KESH PANDEY & ORS.

Respondent(s)

(WITH I.R. and IA No.156351/2018-CONDONATION OF DELAY IN FILING and IA No.156352/2018-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.156353/2018-EXEMPTION FROM FILING O.T. and IA No.156354/2018-CONDONATION OF DELAY IN REFILING)

Date : 13-11-2018 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR

HON'BLE MR. JUSTICE DEEPAK GUPTA

For Petitioner(s) Mr. V. Shekhar, Sr. Adv.
Mr. Rajesh K. Singh, Adv.
Mr. Ankur Prakash, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Exemption from filing C/C of the impugned judgment
and exemption from filing O.T. granted.

Issue notice on applications for condonation of delay
as also on special leave petition.

(SANJAY KUMAR-I)
AR-CUM-PS

(KAILASH CHANDER)
ASSISTANT REGISTRAR